

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.106/99

Thursday, this the 28th day of January, 1999.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

K.Madhavi,
Part Time Sweeper,
Meteorological Office, Beach Road,
Calicut. - Applicant

By Advocate Mr P. Ramakrishnan

Vs

1. Union of India represented by
the Secretary,
Ministry of Science & Technology,
New Delhi.
2. The Deputy Director General of Meteorology,
Regional Meteorology Centre,
Madras.
3. Office-in-charge,
Meteorological Office,
Beach Road,
Calicut-32. - Respondents

By Advocate Mr M. Rajendra Kumar, ACGSC

The application having been heard on 28.1.99, the
Tribunal on the same day delivered the following:

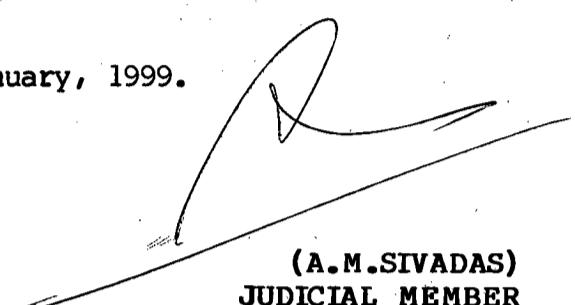
O R D E R

The applicant seeks to quash A-5 and to direct the
respondents to grant her temporary status with effect from 1.9.93
with consequential benefits as per A-1 scheme.

2. When the O.A. was taken up it is submitted by the learned
counsel on both sides that this O.A. can be disposed of by
directing the first respondent to dispose of A-6 representation
submitted by the applicant within a reasonable time.

3. Accordingly the first respondent is directed to consider and pass appropriate orders on A-6 representation dated 12.7.97 within three months from the date of receipt of a copy of this order.
4. O.A. is disposed of as aforesaid. No costs.

Dated, the 28th January, 1999.


(A.M.SIVADAS)
JUDICIAL MEMBER

trs/28199

LIST OF ANNEXURES

1. Annexure A1: True copy of Department of Personnel & Training OM No.51016/2/90-Ett(C) dt. 10.9.93.
2. Annexure A5: True copy of letter No. /AE-10903 dt. 13.97 issued to the applicant by the res 2nd respondent.
3. Annexure A6: True copy of representation dt. 12.7.97 from the applicant to the 1st respondent.
